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DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

*The 25th August 1944*

**No. 14977-S.T.**—In exercise of the powers conferred by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that no person shall move or transport fresh fish of any variety by rail from any of the railway stations in the district of Ganjam and in the Khurda subdivision of the district of Puri in the Province of Orissa to any place outside the Province except under and in accordance with the conditions of a permit issued by the Director of Development, Orissa or by any other officer authorised by him on that behalf.

*The 25th August 1944*

**No. 14978-S.T.**—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that powers under clause (e) of sub-rule (2) of rule 81 of the Defence of India Rules to require persons carrying on or employed in connection with the purchase and sale, transport, distribution, keeping, storage and acquisition of fresh fish to produce to such authority as may be specified in the order any books, accounts or other documents relating to the undertakings, and to require such person to furnish to such authority as may be specified in the order such estimates, returns or other information relating to the undertaking as may be specified in the order or demanded thereunder, shall be exercised by the Director of Development, Orissa or by an officer authorised by him in this behalf throughout the Province of Orissa subject to the following condition, namely, that the said power shall be exercised subject to the control of and in accordance with such general instructions as may be issued from time to time by the Provincial Government.

By order of the Governor  
C. S. JHA  
*Secretary to Government*